

(b) It has been estimated that as a result of this agreement, an additional trade of 10 million Canadian dollars would result in a full year, if quotas allocated are fully utilised.

(c) The agreement multifibre in coverage, is valid for two years i.e., from 1st January 1980 to 31st December 1981. It covers 8 categories of textile products. Other features are:

1. Exempt status for handlooms and India items.

2. Annual growth rate of 6 per cent for all categories except worsted fabrics.

3. Flexibility provisions in the shape of 6 per cent swing for 5 items and 5 per cent swing for 3 items and 11 per cent carryover and borrow-forward.

(d) With the agreement coming into affect the unilateral restrictions have automatically come to an end.

Import of Urea from Abu-Dhabi

7320. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have entered into a contract with Abu-Dhabi for import of urea; and

(b) if so, the quantity of urea to be imported, the amount involved and other conditions, if any?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) A protocol has been signed for the import of urea from Abu Dhabi.

(b) It would not be in the commercial interest of the country to disclose further details at this stage.

Excise Relief to Manufacturers in Bombay Region

7321. SHRI RAMAVATAR SHASTRI:
SHRI G. M. BANATWALLA:

Will the Minister of FINANCE be pleased to refer to reply given to

Unstarred Question No. 470] on 18th July, 1980 regarding Excise relief to manufacturers in Bombay region and state:

(a) whether it is a fact that in spite of guidelines issued by the Central Board of Excise and Customs to levy excise duty on flavouring essences/concentrates and food colours the Madras collectorate has not yet taken any action in this regard;

(b) if so, what immediate action he proposes to take in the matter for removing this disparity; and

(c) whether manufacturers of Bombay region could claim back the excise duty realised from them till the date it is levied in Madras region?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) Suitable action has already been initiated by Collector of Central Excise, Madras.

(c) No, Sir.

Aid from U.K.

7322. SHRI MOHD. ASRAR AHMAD: Will the Minister of FINANCE be pleased to state:

(a) whether U.K. will provide India with an 11-million Sterling aid package of equipment and expertise to modernise coal mining; and

(b) the places where coal production will be modernised and when?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) Seetalpur mine in West Bengal the Dhemomain mine in Bihar, Patharkhera and Bina mines in Madhya Pradesh; another mine is also being identified for the purpose. Procurement action has already been initiated

and coal production in these mines is expected to improve, as a result of modernisation, in about two to three years.

Cadre Review in Customs and Central Excise Service

7323. SHRI HARIKESH BAHADUR: Will the Minister of FINANCE be pleased to state:

(a) what is the frequency of cadre review in the customs and Central Excise Service Class I in Ministry of Finance;

(b) when was the last review done; and

(c) if not, by what time Government propose to do so?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). On the recommendations of the administrative Reforms Commission, the Government took a decision in 1972 that cadre review of Group 'A' Central Services should be undertaken triennially. A note indicating broad aspects to be examined during the process of cadre review was circulated by the Government among the various cadre controlling authorities in 1973. On this, the cadre controlling authorities sought clarifications about the methodology to be undertaken for preparation of proposals regarding cadre review. Subsequently, the Government also took certain decisions on the recommendation of the Third Pay Commission which had direct bearing on the cadre management of Central Services. Taking into consideration all these developments, detailed guidelines about cadre review of Central Services Group 'A' were circulated by the Government in 1980. On receipt of the guidelines a cadre review of the Indian Customs and Central Excise Service has been undertaken.

Tourist Arrivals and Foreign Exchange Earned

7324. SHRI MADHVARAO SCINDIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the extent of tourist traffic during the first six months of the current year;

(b) whether the tourist traffic lately shows a declining trend; and

(c) if so, the reasons to which it is attributable?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU LAL CHANDRAKAR): (a) to (c). The international tourist arrivals in India during the first six months of 1980 were 365,462 as against 346,743 during the corresponding period of 1979. There is therefore no declining trend in tourist arrivals.

Officials sent Abroad for Training under Colombo Plan

7325. SHRI HARI KRISHNA SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) how many Government officials have till todate been sent abroad for training under the Colombo Plan; how many of them belonged to SC/ST;

(b) what was criteria of selection of the candidates sent for training;

(c) whether it is a fact that even a probationer who had not put in one year's complete service was deputed for training under the Colombo Plan while those who were having sufficient length of service were left out; and

(d) if so, the reasons thereof.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) 8931 officials have been sent abroad for training under the Colombo Plan since its inception in 1950. However, no separate figures are available as to how many officers belonged to SC/ST out of the total indicated above, as no such information is required for processing the nominations.